

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2758

ANSWERED ON:09.12.2014

HIT AND RUN CASES

Dhotre Shri Sanjay Shamrao;Jadhav Shri Prataprao Ganpatrao

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government maintains data regarding hit and run cases;
- (b) if so, the number of hit and run cases reported in the country during each of the last three years and the current year, State/UT-wise;
- (c) the number of persons killed/injured in such cases during the said period, State/UT-wise;
- (d) whether adequate compensation has been given to the injured and next of kin of the deceased in such cases;
- (e) if so, the details thereof and if not, the reasons therefor;
- (f) whether the Supreme Court has suggested to the Government to amend the existing law to ensure compensation to all hit and run victims; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): Specific data on hit and run cases is not maintained centrally. However, the details of hit and run Death cases (Un-known vehicles) reported in the NCT of Delhi for the last three years and current year is as under:-

2011 828 2012 696 2013 705 2014 56 (up to 31/1/14)

(d) & (e): Road accident victims are eligible to get compensation under various provisions of the Motor Vehicles Act, 1988. Section 165 of the Motor Vehicles Act, 1988, provides that a State Government may, by notification in the Official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both. Hence, the working of Motor Accidents Claims Tribunals comes under the purview of State Government/UT Administration concerned.

(f) to (g): In order to reduce the incidence of hit and run cases, steps are taken by the various Law Enforcing Agencies, which includes identification of spots and areas, where incidence of road accidents is high. Information gathered in this regard is kept in view while deploying traffic personnel, installation of road safety features routine and special enforcement measures, wherever necessary enforcement during the night hours is ensured through mobile patrolling and increased traffic police presence. In addition, special late night checking drives against drunken driving, reckless driving and monitoring of the violations of the Hon'ble Supreme Court's directives etc. are also regularly undertaken by the Police and Motor Vehicle Directorates to discipline the traffic violators.